

ITEM NO.13

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No. 59990/2010 passed by the High Court Of Judicature At Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 08-05-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Seshatalpa Sai Bandaru, AOR
Mr. Deepak Kumar Jain, Adv.
Ms. Bimla Sharma, Adv.

For Respondent(s) Mr. B.P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Dr. Kailash Chand, AOR

Ms. Aishwarya Bhati, AAG
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to our order dated 24.04.2017, the Authorities were asked to inform the Court as to whether the land which was proposed for the administrative block is vacant and available. The Authorities have filed an affidavit on 24th July, 2017 in which they state that though the aforesaid land has not been built upon, yet Industrialists have raised certain objections as a result of which

the matter now stands referred to the Director and Commissioner of Industry, District Industry and Business Promotion Centre, Firozabad, Uttar Pradesh for disposal.

We direct the aforesaid Director and Commissioner to receive the objections and decide the same within a period of eight weeks from the date on which this order is served upon the Director and Commissioner.

List in the month of August, 2018.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER